

RAJYA SABHA

Tuesday, the 11th December, 1962/the 20th
Agrahayana, 1884 (Safca)

The House met at eleven of the clock,
MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

"THE INDIAN TELEGRAPH (TWELFTH AMENDMENT) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY
OF TRANSPORT AND COMMUNICATIONS
(SHRI AHMED I MOHIUDDIN) : Sir, I beg to lay
on the L Table, under sub-section (5) of section
7 of the Indian Telegraph Act, 1885, a copy of the
Ministry of Transport and Communications (Posts
and Telegraphs Board) Notification G.S.R. No.
1568, dated the 13th November, 1962,
publishing the Indian Telegraph (Twelfth
Amendment) Rules, 1962. k [Placed in
Library. See No. LT-649/ «2.]

THE TEA (SECOND AMENDMENT) RULES, 1962

SHRI AHMED MOHIUDDIN: Sir on f "behalf of
Shri Manubhai Shah, I also beg to lay on the Table,
under subsection (3) of section 49 of the Tea Act,
1953, a copy of the Ministry of Commerce and
Industry Notification G.S.R. No. 1558, dated the
15th November, 1962, publishing the Tea (Second
Amendment) Rules, 1962. [Placed in Library. See
No. LT-650/ 62.]

STATEMENT ON STATE-WISE PRODUCTION OF KHADI

SHRI AHMED MOHIUDDIN: Sir, on
behalf of Shri Nityanand Kanungo, I also beg
to lay on the Table a statement on State-wise
Production of Khadi. [Placed in Library. See
No. LT-651/62.] S86 RS—1

THE INDIAN AIRCRAFT (AMENDMENT) RULES, 1962

SHRI AHMED MOHIUDDIN: Sir, I' also
beg to lay on the Table, under sub-section (3)
of section 5 of the Indian Aircraft Act, 1934,
a copy of the Ministry of Transport and Com-
munications (Departments of Com-
munications and Civil Aviation) Notification
G.S.R. No. 1567, dated the 16th November,
1962, publishing the Indian Aircraft
(Amendment) Rules, 1962, together with an
explanatory note thereon. [Placed in Library.
See No. LT-652/62.]

LEAVE OF ABSENCE TO SHRI S. K. LIMAYE

MR. CHAIRMAN: I have to inform
Members that the following letter dated the
29th November, 1962 has been received from
Shri S. K. Limaye,

"I was arrested at my residence in New
Delhi, 79, North Avenue, New Delhi, on
8th instant under orders of the
Commissioner of Police, Bombay City.

Since 9th instant I am detained at
Yervada Central Prison under Defence of
India rules by the Government of
Maharashtra.

I am hereby requesting leave of absence
during the period of my detention."

Is n the pleasure of the House that
permission be granted to Shri S. K. Limaye
for remaining absent from all meetings of the
House during the current Session?

(No Hon. Member dissented.)

MR. CHAIRMAN: Permission to remain
absent is granted.

NOMINATION TO THE CENTRAL SOCIAL WELFARE BOARD

MR. CHAIRMAN: I have to inform
Members that I have nominated Shrimati
Anis Kidwai to be a Member of the Central
Social Welfare Board.